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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA NO. 113 OF 2024

IN

ORIGINAL APPLICATION No. 173 OF 2022

RAM SINGHAPPLICANT.

VERSUS

STATE OF HIMACHAL PRADESH & ORS.

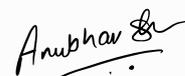
....RESPONDENTS

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Additional Chief Secretary (Forest/PWD)
to the Govt. of Himachal Pradesh
Shimla - 171002
Respondent No.2.

Through



Anubhav Sharma
Advocate for the Respondents
6, LGF, Birbal Road,
Jangpura Extension,
New Delhi-110014
9736299505

BEFORE THE NATIONAL GREEN TRIBUNAL,
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....RESPONDENTS

COMPLIANCE REPORT ON BEHALF OF
RESPONDENT NO 2 IN COMPLIANCE TO THE
ORDERS DATED 15.01.2025 PASSED BY THE
HON'BLE TRIBUNAL IN THE ABOVE TITLED
ORIGINAL APPLICATION.

MAY IT PLEASE YOUR LORDSHIPS:

I, Kamlesh kumar Pant s/o Sh. Jagdish Chandra aged about 55 years, presently working as Additional Chief Secretary, Public Works Department, Government of H.P.Shimla-2, the deponent herein, do hereby solemnly affirm and state on oath as under:-

1. That the Deponent/respondent no.2 humbly submits that he is a law abiding citizen and has the utmost respect for this Hon'ble Tribunal and the other Courts in India as also the orders and judgments passed by this Hon'ble Tribunal. The Deponent being a responsible public servant understands that it is his duty both as a Citizen of India as well as on account of his being a


Additional Chief Secretary (Forest/PWD)
to the Govt. of Himachal Pradesh
Shimla - 171002

ATTESTED

Executive Magistrate
H.P. Sectt., Shimla

Additional Chief Secretary (Forest)
to the Govt. of Himachal Pradesh
Shimla - 171002

public servant, to abide by and implement the orders, directions and judgments passed by this Hon'ble Tribunal.

2. That the above titled MA was listed before the Hon'ble Tribunal on 15.01.2025, when the Hon'ble Tribunal was pleased to pass the directions, the relevant operative part of which is reproduced herein as under:-

“3.Learned Counsel for State of Himachal Pradesh seeks time to file further compliance report.

4.Compliance report be filed at least three days before the date of hearing fixed.

5. List on 18.03.2025 for further proceedings/orders.”

3. That the contents of the Affidavits filed by the Respondents dated 20.12.2024 and 13.01.2025 may be read as part and parcel of the present Compliance Report and the same are not being repeated herein for the sake of brevity.
4. That it is humbly submitted that the FCA proposal was uploaded by the Deponent/respondent No.2 on PARIVESH portal 2.0 on 11.12.2024 which was scrutinized by Project Screening Committee-I and subsequently by the Project Screening Committee-II of Forest Department on 09.01.2025. Thereafter the proposal was accepted by the Nodal Officer and forwarded to the Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India.
5. That the FCA case was further scrutinized by the Technical Officer, Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India, who raised certain queries. Out of the queries so raised, 04 no. of observations were forwarded by the Deputy Conservator of Forest, Spiti (H.P.) to the user agency i.e. Public Works Department on 28.02.2025 for uploading the replies. The replying Respondent

No. 2 has uploaded the replies to the observations on dated 10.03.2025.

6. That with regard to the Compensatory Afforestation, the funds amounting to Rs. 1,35,24,160/- have already been made available to the Executive Engineer, HP Public Works Department Kaza Division by the replying respondent No.2. The Executive Engineer, Kaza took-up the issue of payment of Compensatory Afforestation (CA) cost of Rs. 1,35,24,160/- with the Forest Department on various occasions including on dated 27.02.2025 and it has been informed by the authorities of the Forest Department that the online portal for CAMPA does not permit payment of CA cost before stage-I approval and hence the funds cannot be utilised before Stage-I in-principle approval. The Forest Department, i.e. Respondent No. 1 has taken-up the matter with Inspector General of Forests, Government of India, for granting relaxation treating this as an exceptional case being NGT matter, but no response has been received from the Ministry of Environment, Forest and Climate change (MOEF&CC), Government of India as yet.
7. That the replying respondent has been making all out efforts to implement the orders of this Hon'ble Tribunal and the deponent assures that the orders of the Hon'ble Tribunal will be implemented in letter and spirit as expeditiously as possible.
8. That in view of the averments made hereinabove, the Compliance report may kindly be taken on record and appropriate orders as deemed fit and proper in the facts and circumstances of the case may kindly be passed, in the interest of justice.

ATTESTED

Executive Magistrate
H.P. Sectt., Shimla

hms
Additional Chief Secretary (Forest/PWD)
to the Govt. of Himachal Pradesh
Shimla - 171002
Deponent.

Verification:

I, the above named deponent do hereby verify that the contents of above action taken report in Paras 1-8 are true and correct to the best of my knowledge and information derived from the official records. No part of it is wrong and nothing has been concealed.

Verified at Shimla on this day 13th March, 2025

Additional Chief Secretary (Forest) PWD
to the Govt. of Himachal Pradesh
Shimla - 171002

Deponent

ATTESTED

Executive Magistrate
H.P. Sectt., Shimla

No. 59/2025
Declared before me on 13th day of March
2025 on oath (Solemnly Affixation)
by Shri Kamlesh Kumar Pant, ACS (PWD) to the
who is personally known to the or who Govt. of H.P.
has been identified by Sh Heshpende Kumar
who is personally known to me.

Executive Magistrate
H.P. Sectt., Shimla

Additional Chief Secretary (Forest) PWD
to the Govt. of Himachal Pradesh
Shimla - 171002